

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 06th May, 2025

No. 147 A: The Civil Judge (Senior Division) named in Column No. (2) of the table given below is appointed as Civil Judge (Senior Division)-I in the Judgeship to be stationed ordinarily at the place mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judge (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officer concerned unless it is published in the Jharkhand Gazette or the District Gazette.

Sl. No.	Name of the Officer with designation and present place of posting	a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed on transfer	Special powers with which the officer is vested at the new station.
(1)	(2)	(3)	(4)
1.	Mr. Ravi Narayan, Civil Judge (Sr. Div.)-cum-J.M., Ranchi	a) Civil Judge (Sr. Division) b) Ranchi c) Ranchi	S.C.C. powers of Rs.1500/- within the local limits of Ranchi Munsifi.

By order of the Court
Sd/-(Manoj Prasad)
Registrar General

Memo. No. /Apptt.

Dated Ranchi, the May, 2025

Copy forwarded to the Judicial Commissioner, Ranchi for information and communication to the Officer concerned.

The Judicial Commissioner, Ranchi is requested to see that the notification is published in the District Gazette within the time prescribed as per Court's letter No.7988-8020 dated 11.06.1986.

Sd/-
Registrar General

Memo. No. 2244 /Apptt.

Dated Ranchi, the 06th May, 2025

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/the Dy. Commissioner, Ranchi for information and necessary action.

(The Dy. Commissioner, Ranchi is requested to get the notification published in the District Gazette within fortnight from the receipt of this order).


Registrar General
6/5/25

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 06th May, 2025

No. **148** A: In exercise of the powers conferred under Sub Section (2) of Section 10 of the Bhartiya Nagrik Suraksha Sanhita, 2023 (46 of 2023), the Officer named in Column No.2 is appointed as Additional Chief Judicial Magistrate for the District mentioned against his name and to vest him with all the powers of a Chief Judicial Magistrate under the Bhartiya Nagrik Suraksha Sanhita, 2023 (46 of 2023) or under any other law for the time being in force as the High Court may direct, which he will exercise only in the District/Subdivision mentioned against his name in Column No.4.

Sl. No.	Name of the Officer with designation and present place of posting.	Name of the District	Name of the Subdivision
1	2	3	4
1.	Mr. Ravi Narayan, Civil Judge (Senior Division)-cum-J.M., Ranchi.	Ranchi	Ranchi

By Order of the Court
Sd/-(Manoj Prasad)
Registrar General

Memo. No. 22.45.../Apptt.

Dated Ranchi, the 06th May, 2025

Copy forwarded to the Judicial Commissioner, Ranchi for information and communication to the Officer concerned/Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ Dy. Commissioners and Superintendent of Police of Ranchi for information and necessary action.


Registrar General
6/5/25